Uttar Pradesh Shasan Rajya Kar Ahubhag-2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of Government notification no. 298/XI-2-25-9(47)/17-T.C.-281-U.P.Act-1-2017-Order-(345)-2025 dated 28-02-2025:

NOTIFICATION

No. 298/XI-2-25-9(47)/17-T.C.-281-U.P.Act-1-2017-Order-(345)-2025 Lucknow; Dated : 28-02-2025

In exercise of the powers conferred by section 164 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no. 1 of 2017) read with sub-rule (2) of rule 1 of the Uttar Pradesh Goods and Services Tax (Sixty-fourth Amendment) Rules, 2024 (hereinafter referred to as the said rules), issued vide Notification no. 721/XI-2-24-9(42)/ 17-T.C.70-U.P.GST Rules-2017-Order-(328)-2024 dated 26.10.2024, the Governor hereby appoints the following dates as mentioned in column (3) of the table below, on which the provisions of the said rules specified in column (2) of the said table, shall be deemed to have come into force / shall come into force respectively, namely:-

Table		
S.	Rules	Date
No.	(2)	(3)
(1)	Rules 2, 24, 27 and 32	11th day of February, 2025
2.	Rules 8, 37 and clause	1st day of April, 2025
	(ii) of rule 38	

By order,

Signed by

M Devataj Pramukh Sachiy Date: 28-02-2025 15:52:53